'THE SALARIES AND ALLOWANCES OF DEPUTY MINISTERS, PUNJAB, ACT, 1956

PUNJAB ACT No. 22 OF 1956

[Received the assent of the Governor of Punjab on the 15th September, 1956 and was first published in the *Punjab Government Gazette* (Extraordinary) of 19th September, 1956].

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Year	No.	Short title	Whether repealed or otherwise affected by legislation
1956	XXII	The Salaries and Allowances of Deputy Ministers. Punjab Act. 1956	Amended in part, Punjab Act No. 5 of 1970 ² . Amended in part, Punjab Act No. 25 of 1973 ³ . Amended in part, Punjab Act No. 9 of 1976 ⁴ . Amended in part, Punjab Act No. 25 of 1978 ⁵ . Amended in part, Punjab Act No. 16 of 1983 ⁶ . Amended in part, Punjab Act No. 5 of 1992 ⁷ . Amended in part, Punjab Act No. 20 of 1995 ⁸ . Amended in part, Punjab Act No. 20 of 1995 ⁸ . Amended in part, Punjab Act No. 21 of 1998 ⁹ .

¹This Act applied to the Sew State of Punjab by the Punjab Laws (Application) Act, 1957 (Punjab Act 33 of 1957), which came into force on the 1st November, 1956.

²For Statement of Objects and Reasons see Punjab Government Gazette (Extraordinary), 1970, page 768. For proceedings in the Assembly, see Punjab Vidhan Sabha Debates for July, 1970, Volume II, No. 1, Pages 132, 133.

³For Statement of Objects and Reasons see Punjab Government Gazette (Extraordinary), 1973, page 332. For proceedings in the Assembly, see Punjab Vidhan Sabha Debates for 16th April, 1973, Volume I, No. 25. Official Report Pages 151 152.

⁴For Statement of Objects and Reasons see Punjab Government Gazette (Extraordinary), 1976, page 226. For proceedings in the Assembly, see Punjab Vidhan Sabha Debates for 11th February, 1976, Volume I, No. 15, Pages 100-103.

For Statement of Objects and Reasons see Punjab Government Gazette (Extraordinary), 1978, page 1490. For proceedings in the Assembly, see Punjab Vidhan Sabha Debates for 16th September, 1978.

For Statement of Objects and Reasons see Punjab Government Gazette (Extraordinary), dated 6th September, 1983, page 1074

For Statement of Objects and Reasons see Punjab Government Gazette (Extraordinary), dated 14th July, 1992, page 1099.

⁸For Statement of Objects and Reasons see Punjab Government Gazette (Extraordinary), dated 20th September, 1995, page 1551.

For Statement of Objects and Reasons see Punjab Government Gazette (Extraordinary), dated 6th July, 1998, page 1036.

An Act to provide for the Salaries and Allowances of Deputy Ministers in the State of Punjab

BE it enacted by the Legislature of the State of Punjab in the Seventh Year of the Republic of India as follows:

Short tilte and commencement.

- 1. (1) This act may be called the Salaries and Allowances of Deputy Minister, Punjab, Act, 1956.
- (2) It shall be deemed to have come in to force with effect from 23rd April, 1956.

Definition.

Substitution of

Punjab Act 22 of

- In this Act unless the context otherwise requires:

 (a) "House" includes the staff quarters and other buildings appurtenant thereto and the gardens thereof.
 - b) "Maintenance" in relation to a house shall include the payment of local rates and taxes and charges for electricity and water.
- 3. There shall be paid to each Deputy Minister, a salary at the rate of ten thousand rupees per mensem, sumptuary allowance at the rate of three thousand five hundred rupees per mensem and compensatory allowance at the rate of five thousand rupees per mensem.

²2. In the Salaries and Allowances of Deputy Ministers, Punjab Act, 1956 (hereinafter referred to as the principal Act), for sections 4 and 5, the following sections shall be substituted, namely:-

Residence of Deputy Minister shall be provided with free furnished house, the maintenance charges of which shall be borne by the State Government, or in lieu of such house, he shall be paid such monthly allowance, as may be specified, in the rules as may be framed by the State Government under this Act from time to time. The State Government may also allow him to continue in free occupation of the house provided to him for a period not exceeding fifteen days from the date of his ceasing to be a Deputy Minister.

(1) Each Deputy Minister shall be provided with a State Car,

Conveyance the expenses on the Maintenance and propulsion of which shall be borne by the State Government.

(2) If a Deputy Minister does not avail of or surrenders his State Car and wishes to use his private vehicle for official purpose, he will be paid such allowance, as may be specified in the rules made in this behalf by the State Government under this Act from time to time".

Amended by Punjab Act No. 9 of 1976 and substituted by Punjab Act No. 5 of 1992.

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²Amended,—vide Notification No. 13-PLA-2000/30 dated the 28th March, 2000 and further Amendment vide Notification No. 12-Leg./2003 dated 29th April, 2003.

5-A. (1) Every Deputy Minister shall be entitled to have a ephone installed at any place within his constituency or at his place of sidence or at Chandigarh and all charges in respect of installation and curity deposit shall be paid by the Deputy Minister himself and the nount so paid shall be reimbursed to the Deputy Minister, by the overnment, on production of receipts obtained from the Posts and elegraph Department;

(2) The charges in respect of rental, local and outside calls made by a Deputy Minister from one or more telephones installed in his ame within the State of Punjab and the Union Territory of Chandigarh hall be paid initially by the Deputy Minister himself and the amount opaid shall also be reimbursed to the Deputy Minister by the overnment on production of receipts obtained from the Posts and relegraph Department:

Provided that the reimbursement of charges referred to in subections (1) and (2) shall not exceed ten thousand rupees per mensem.

²5-B. Every Deputy Minister alongwith his spouse and his spendent children accompanying either of them and an attendant accompanying him to look after and assist him shall, during the course fa financial year, be entitled to travel by any railway in India or within a outside India by an Air-conditioned coach or by air and an amount equivalent to the expenses incurred on such journey shall be reimbursed in him:

Provided that where a Deputy Minister travels by his own motor car and furnishes a cash receipt from a licensed dealer indicating the name of the Deputy Minister, quantity of petrol or diesel purchased by him for propulsion of his motor car, the date on which it was purchased, the cost thereof and the registration number of his motor car, the expenses so incurred shall be reimbursed to him:

Provided further that the total expenses incurred for the facilities pecified in this section shall not exceed the amount of one lac twenty five housand rupees in a financial year.

New Section 5-A added by Punjab Act 5 of 1970, which was modified by Act No. 25 of 1978 and substituted by Act No. 5 of 1992, Punjab Act No. 20 of 1995 and further amended by Punjab

Free installation of telephone.

Free transit by railway.

Amended by Punjab Act 5 of 1992 and further amended by Punjab Act 20 of 1995 and further amendment vide Notification No. 12-Leg./2003 dated 29th April, 2003.

Constituency, Secretariaty Postal Facilities and Office Allowances.

Grant of Loan.

Amendment of

ection 5-C of

Punjab Act 22 of 1956.

- 5-BB. There shall be paid to the Deputy Minister, constituency, secretarial and postal facilities allowances at the rate of eight thousand rupees per mensem and office allowance in constituency at the rate of five thousand rupees per mensem.
- ²5-C. (1) Subject to such conditions and limitations as may be prescribed by rules, there may be paid to each Deputy Minister by way of a re-payable advance:—

) a sum of money not exceeding ten lac rupees for building or purchasing of house or for making major repairs, additions or alteration in the house," and

(b) a sum of money not exceeding six lac rupees or the anticipated price, whichever be less, for purchase of a Motor-car or a Jeep or for conversion of a petrol-driven Motor-car or a Jeep to a diesel driven vehicle, or a sum of money not exceeding twenty-five thousand rupees or the anticipated price, whichever be less, for purchase of a Motor Cycle or a Scooter.

33. In the principal Act, in section 5-C, after sub-section (1), the following sub-sections shall be inserted, namely:-

- "(I-A) If a Deputy Minister does not avail of or surrenders his State Car, he may avail of a re-payable advance of a sum of money not exceeding rupees six lac or the anticipated price, whichever be less, for the purchase of a Motar Car or a jeep or for conversion of a petrol-driven motor car or a jeep to a diesel driven vehicle.
- (I-B) If a Deputy Minister avails of the advance referred to in sub-section (I-A), he will not be entitled to a State Car till the full amount of advance is recovered from him alongwith interest".
- 45-CC. A Deputy Minister may be paid second repayable advance for the purchase of a motor-car, if he has repaid the entire previous advance subject to the conditions specified in Section 5-C.
- 5-C. (2) On the acceptance of an application for an advance, the Deputy Minister shall execute a deed in the form prescribed by rules, undertaking to use the advance for the purpose for which, and to fulfil the conditions on which, the advance is sanctioned, rendering himself and such property as may have been specified in the deed as security, including the house purchased or built with the aid of the advance liable for the repayment of the loan and interest due thereon:

New section inserted by Punjab Act 5 of 1992 and amended by Punjab Act No. 21 of 1998.

'Added, vide Notification No. 13-PLA-2000/20 dated the 28th March, 2000/

²Amended by Punjab Act 5 of 1992, Punjab Act No. 29 of 1995 and further amended by Punjab Act No. 21 of 1998.

^{*}New section 5CC inserted by Punjab Act No. 21 of 1998 and Amendment vide Notification No. 12-Leg./2003 dated 29th April, 2003.

Provided that no advance for building the house shall be sanctioned inless the plot or land on which the house is to be built, is exclusively with and possessed by the Deputy Minister applying therefore, and is free from all encumbrances. 1New section inserted by Punjab Act 5 of 992 and amended by Punjab Act No.21 of 1998.

- (3) No transfer, assignment or charge made or created after the execution of the deed under sub-section (2) in relation to the property specified therein or the house purchased or built with the aid of the advance, shall be valid against the State Government, unless it has been made or created with its previous consent in writing.
- (3-A) Where a Deputy Minister having obtained an advance under sub-section (1) dies while holding office as such, the amount of the advance or any part, thereof which would have accrued after the date of his death in accordance with the terms and conditions of the grant of advance along with interest thereon shall be written off with the sanction of the prescribed authority.
- (4) The State Government may make rules for carrying out the surposes of this section.
- 6. The travelling allowance of the Deputy Ministers shall be egulated in accordance with such rules as may be framed or adopted by he State Government from time to time:

Provided that no mileage or travelling allowance shall be chargeable n respect of journey performed in a State car.

- 6-A. The Chief Parliamentary Secretary and the Parliamentary Secretary shall be entitled to the same salary, allowances, amenities, and privileges as are admissible to a Deputy Minister under this Act.
- 7. No person in receipt of a salary or allowance under this Act shall be entitled to receive any sum out of funds provided by the State segislature by way of salary or allowance in respect of his membership of either House of the State Legislature.
- ²7-A. The salary and allowances payable to a Deputy Minister, Chief Parliamentary Secretary and Parliamentary Secretary and free urnished house and other perquisites admissible to them under this Act, hall be exclusive of income-tax which shall be payable by the State Government.
- 8. The Salaries and Allowances of Deputy Ministers, Punjab. Prdinance, 1956, is hereby repealed.

Power to make rules, etc.

Salaries and allowances of Chief Parliamentary Secretary and Parlimenlary Secretary.

Deputy Ministers not to draw salary or allownces as members of the

State Legislative.

Salary, allowances and perquisites to be exclusive of

income-tax.

Repeal of Punjab Ordinance No. 3 of 1956.

¹New Section 6-A added by Punjab Act 25 of 1973.
²New Section 7-A added by Punjab Act 9 of 1976.

THE SALARIES AND ALLOWANCES OF DEPUTY MINISTERS, PUNJAB (AMENDMENT) ACT, 2006

(Punjab Act No. 10 of 2006)

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ACT

further to amend the Salaries and Allowances of Deputy Ministers, Punjab Act, 1956.

BE it enacted by the Legislature of the State of Punjab in the Fifty- seventh Year of the Republic of India as follows :-

1. (1) This Act may be called the Salaries and Allowances of Short title and Deputy Ministers, Punjab (Amendment) Act, 2006.

(2) It shall come into force at once.

2. In the Salaries and Allowances of Deputy Ministers, Punjab Omission of Act, 1956 (hereinafter referred to as the principal Act), section 6-A shall punjab Act 22 be omitted. be omitted. 3. In the Munifal Act, for section 7- A the following section such section shall be substituted, namely:

Punjab Act 22

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"7-A. The salary and allowances payable to a Deputy Minister of 1956." and free furnished house and other perquisites Salary, allowances admissible to him under this Act, shall be and perquisites to exclusive of income-tax, which shall be be exclusive of income-tax.

payable by the State Government.".

Ordinance, 1956, is hereby repealed.

Orginance 3 of 1956.

1. Inserted by Punjab Act 25 of 1973, section 2.

2. Inserted by Punjab Act 9 of 1976, section 4.

3. The words "of either house" were omitted by A.O. 1970.

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PART-I

DEPARTMENT OF LEGAL AND LEGISLATIVE AFFAIRS, PUNJAB

Notification

The 10th August, 2009

No. 14-Leg./2009.—The following Act of the Legislature of the State of Punjab received the assent of the Governor of Punjab on the 29th July, 2009, and is hereby published for general information:—

THE SALARIES AND ALLOWANCES OF DEPUTY MINISTERS, PUNJAB (AMENDMENT) ACT, 2009

(Punjab Act No. 12 of 2009)

ΑN

ACT

further to amend the Salaries and Allowances of Deputy Ministers, Punjab, Act 1956.

BE it enacted by the Legislature of the State of Punjab in the Sixtieth Year of the Republic of India, as follows:—

1. (1) This Act may be called the Salaries and Allowances of Deputy Ministers, Punjab (Amendment) Act, 2009.

Short title and commencement.

- (2) It shall come into force at once.
- 2. In the Salaries and Allowances of Deputy Ministers, Punjab, Act 1956, for section 4, the following section shall be substituted, namely:—

Substitution of section 4 of Punjab Act 22 of 1956.

- "4. (1) Each Deputy Minister shall be provided with a rent-free Providing of Government house at the State Headquarter, the furnishing and maintenance charges of which, shall be borne by the State Government.
- (2) In case, a Deputy Minister is not provided with a rent-free Government house, as stated in sub-section (1), by the State Government due to non-availability of the Government house, and he resides in a house, taken by him on rent at the State Headquarter, then

he shall be entitled to such monthly allowance, as may be specified by the State Government in the rules framed in this regard. Apart from the monthly allowance, a Deputy Minister shall also be entitled to the facility of free furnishing at the Government expenses:

Provided that the maintenance charges, other than the actual charges of electricity and water in respect of the rented house, shall be borne by the owner of the house.

(3) In case, a Deputy Minister opts to reside in his own house or in the house owned by his spouse, which is situated within such radius from the State Headquarter, as may be specified in the rules, then he shall be entitled to such monthly allowance, as may be specified by the State Government in the rules framed in this regard. Apart from the monthly allowance, a Deputy Minister shall also be entitled to the facility of free furnishing at the Government expenses:

Provided that the maintenance charges, other than the actual charges of electricity and water of the house, shall be borne by the owner of the house.

(4) The State Government may, allow a Deputy Minister to continue in free occupation of the house, provided to him under subsection (1) or sub-section (2), as the case may be, for a period, not exceeding fifteen days from the date of his ceasing to be a Deputy Minister.".

REKHA MITTAL,

Secretary to Government of Punjab, Department of Legal and Legislative Affairs.

PART-I

DEPARTMENT OF LEGAL AND LEGISLATIVE AFFAIRS, PUNJAB

Notification

The 4th November, 2010

No. 24-Leg./2010.—The following Act of the Legislature of the State of Punjab received the assent of the Governor of Punjab on the 1st November, 2010 and is hereby published for general information:—

> THE SALARIES AND ALLOWANCES OF DEPUTY MINISTERS, PUNJAB (AMENDMENT) ACT, 2010

> > (Punjab Act No. 16 of 2010)

AN

ACT

further to amend the Salaries and Allowances of Deputy Ministers, Punjab Act, 1956.

BE it enacted by the Legislature of the State of Punjab in the Sixtyfirst Year of the Republic of India as follows:---

1. (1) This Act may be called the Salaries and Allowances of Short title and Deputy Ministers, Punjab (Amendment) Act, 2010.

- (2) It shall come into force at once.
- 2. In the Salaries and Allowances of Deputy Ministers, Punjab Act, Amendment in 1956 (hereinafter referred to as the principal Act), for section 3, the following section 3 of Punjab Act 22 section shall be substituted, namely :---

section 3 of of 1956.

"(3) There shall be paid to each Deputy Minister, a salary at the rate of twenty thousand rupees per mensem, sumptuary allowance and compensatory allowance each at the rate of five thousand rupees per mensem.".

3. In the principal Act, in section 5-A, for sub-section (2), the following Amendment in sub-section shall be substituted, namely:-

Punjab Act 22 of 1956.

- "(2) Every Deputy Minister shall be paid a telephone allowance at the rate of ten thousand rupees per mensem.".
- 4. In the principal Act, in section 5-B,—

Amendment in section 5-B of

- (a) in sub-section (1), in the second proviso, for the words Punjab Act 22 of 1956 "one lac twenty-five thousand rupees", the words "two lac rupees" shall be substituted; and
- after sub-section (1), the following sub-section shall be added, namely:
 - "(2) A Deputy Minister may get an advance for performing the journey abroad by Air.".
- 5. In the principal Act, in sections 5-BB, for the words "eight thousand Amendment in rupees" the words "fifteen thousand rupees" shall be substituted.

section 5-BB of Punjab Act 22 of 1956.

6. In the principal Act, sections 5-C and 5-CC shall be omitted.

Omission of sections 5-C and 5-CC of Punjab Act 22 of 1956.

REKHA MITTAL,

Secretary to Government of Punjab, Department of Legal and Legislative Affairs.